

लोक सभा में 4-7-1980 को पूछे जाने वाले बतारंकित प्रश्न सं. 3114 के भाग (क) तथा (ख) के उत्तर में विनिर्दिष्ट अनुबंध।

(क) निर्यात संवर्धन कार्यक्रमों के लिये विपणन विकास सहायता के व्यय ।

(करोड़ रु० में)

	1977-78	1978-79	1979-80 (अन्तिम)
1. परिवहन उपदान सहित नकद सहायता	31.33	358.92	344.15
2. निर्यात ऋण सहायता	9.90	13.00	12.50
3. निर्यात सुस्थानों को सहायता अनुदान	3.12	3.28	4.30

(ख) वित्त मंत्रालय द्वारा वर्ष 1977-78, 1978-79 के दौरान स्वीकृत शुल्क वापसी क्रमशः 133.00 करोड़ रु. तथा 150.00 करोड़ रु. थी। 1979-80 के दौरान स्वीकृत राशि उपलब्ध नहीं है।

12 hrs.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, yesterday I raised a privilege motion against Shri Shankaranand and you made the observation that it will be dealt with today.

MR. SPEAKER. It will be dealt with on Monday.

SHRI JYOTIRMOY BOSU: Sir, if you go on deferring, as a friend of the Chair I may point out to you that it will only undermine the credibility of the Chair.

SHRI G. M. BANATWALLA (Ponnain): Sir about the Israel Consulate I have given a notice of breach of privilege against the Minister.

MR. SPEAKER: You have given it today and I have asked for facts.

SHRI G. M. BANATWALLA: Sir, no further information for facts is necessary because there are two questions and the replies do not

tally. There is suppression of information.

श्री राम बिसासि पार्सवान (हाजीपुर): कल से पूरी दिल्ली में डाक्टरों की हड़ताल होने जा रही है। मंत्री को कहिये----(इंटरफ़ॉन)

श्री मनी राम बागड़ी : (हिसार): उत्तर प्रदेश असेम्बली के स्पीकर का चुनाव जो अभी तक नहीं हुआ है उसके बारे में मैंने नोटिस दिया था-----

अध्यक्ष महोदय : 377 में मैंने एलाउ कर दिया है।

12.02 hrs.

PAPERS LAID ON THE TABLE
REVIEW AND ANNUAL REPORTS OF PROJECTS AND EQUIPMENT CORPORATION OF INDIA LTD., NEW DELHI AND SPONGE IRON INDIA LTD., HYDERABAD FOR 1978-79.

THE MINISTER OF COMMERCE, AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Projects and Equipment Corporation of

India Limited, New Delhi, for the year 1978-1979.

(ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-998/80].

(2) (i) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1978-79.

(ii) Annual Report of the Sponge Iron India Limited, Hyderabad for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-999/80].

REVIEW ON WORKING OF ALL INDIA HANDLOOM FABRIC MARKETING SOCIETY LTD., BOMBAY FOR 1978-79.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): Sir, I beg to lay on the Table a copy of the Review* (Hindi and English versions) by the Government on the working of the All India Handloom Fabric Marketing Cooperative Society Limited, Bombay, for the year 1978-79. [Placed in Library. See No. LT-1000/80].

INCOME-TAX (FOURTH) AMDT. RULES, 1980 FOREIGN TRAVEL TAX (AMDT.) RULES, 1980, CENTRAL EXCISE (6TH AMDT.) RULES, 1980, NOTIFICATION REDUCTING PAID ON ALUMINIUM CONTAINERS AND NOTIFICATIONS UNDER CUSTOMS ACT 1962.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, on behalf of Shri Maganbhai Barot.

I beg to lay on the Table:—

(1) A copy of the Income-tax (Fourth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 434(E) in Gazette of India dated the 18th June, 1980, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1001/80]

(2) A copy of the Foreign Travel Tax (Amendment Rules) 1980 (Hindi and English versions) published in Notification No. G.S.R. 663 in Gazette of India dated the 21st June 1980, under section 41 of the Finance Act, 1979, together with an explanatory memorandum. [Placed in Library. See No. LT-1002/80]

(3) A copy of the Central Excise (Sixth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 665 in Gazette of India dated the 21st June 1980, under section 38 of the Central Excises and Salt Act, 1944, [Placed in Library. See No. LT- 1003/80]

(4) A copy of Notification No. GSR 382(E) (Hindi and English versions) published in Gazette of India dated the 26th June, 1980 together with an explanatory memorandum regarding setting off of the duty paid on plain containers of aluminium against the duty payable on lacquered or printed containers, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-1004/80]

(5) A copy each of the following Notifications (Hindi and Eng-

*Annual Report and accounts of the Society were laid on the Table on 19th March, 1980.

lish versions) under section 159 of the Customs Act, 1962:—

- (i) GSR 381(E) published in Gazette of India dated the 26th June, 1980 together with an explanatory memorandum regarding exemption from the customs duty of aircraft engines, accessories and components when imported into India for the purpose of repair or overhaul.
- (ii) GSR 383(E) published in Gazette of India dated the 27th June, 1980 together with an explanatory note making certain amendments to Notification No. 117 Customs dated the 19th June, 1980.
- (iii) GSR 386(E) published in Gazette of India dated the 1st July, 1980 together with an explanatory memorandum making certain amendments to Notification No. 35-Customs dated the 15th February, 1979.
[Placed in Library. See No. LT-1005/80]
- (6) A copy of Notification No. F.4(5)-W&M/80 (Hindi and English versions) dated the 3rd July, 1980 regarding floatation of Market Loans by the Central Government. [Placed in Library. See No. LT-1006/80]

12.04 hours

REPORTED ATTACK ON A BUS IN TRIPURA OF URGENT PUBLIC IMPORTANCE

REPORTED ATTACK ON A BUS IN TRIPURA RESULTING IN SOME DEATHS AND INJURIES TO PASSENGERS

DR. SUBRAMANIAM SWAMY (Bombay—North-East): Sir, I call the attention of the Minister of Home

Affairs to the reported attack on a bus in Tripura in which eight persons were killed and thirty-five others were injured.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, according to the information received from the State Government of Tripura at about 0900 hrs. on July 2, 1980 when a bus plying on the Amarapur Udaipur road reached near Gandhari, a group of miscreants armed with shot-guns fired at the bus, fatally injuring the driver. When the bus came to a halt, the miscreants assaulted the passengers with sharp-cutting weapons, as a result of which 7 persons were killed and 16 others seriously injured. Two of them succumbed to their injuries later in the Agartala hospital raising the number of dead to 10 in the incident. 20—25 others received minor injuries and were released after giving treatment.

On receipt of information, army and police contingents rushed to the spot and undertook combing operations. 5 miscreants have since been arrested and 3 guns recovered from them by Security Forces.

Government are seriously concerned about the continued violence in the State. The State Government are making all efforts to bring the situation under control and to restore normalcy in the State. The Centre is giving all required assistance to the State Government in this regard.

DR. SUBRAMANIAM SWAMY: Reading the Statement, it looks as if it is an isolated incident; but it is not so. I would like to know whether in Parliament we have got to be informed of these general dictums. The question is this. He says that five miscreants have been arrested. Who are these miscreants? What is their background? Are they associated with any political party? Do they have any organisational affiliation? Nothing is given. Then he